
(2003) 02 P&H CK 0142

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 17205-M of 2002 (O and M)

Tara Chand		APPELLANT
	Vs	
State of Haryana		RESPONDENT

Date of Decision: Feb. 3, 2003

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) â€” Section 438, 482#Penal Code, 1860 (IPC) â€”
Section 406, 420

Citation: (2003) 02 P&H CK 0142

Hon'ble Judges: Amar Dutt, J

Bench: Single Bench

Advocate: Inderjit Sharma, for the Appellant; Rajesh Bhardwaj, DAG, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Amar Dutt, J.

Mr. Bhardwaj, states that the petitioner has joined the investigation and he is no longer required by the investigating agency.

2. In view of this, the order dt. 9.5.2002 is made absolute. It is, however, made clear that the benefit of this order will enure to the petitioner till the

filing of the challan whereupon he would furnish fresh bail bond to the satisfaction of the trial court.

3. In case, the petitioner, at any stage, absent himself from the Court proceedings without the prior permission of the Court or threaten or try to

pressurise the witnesses, it shall be open to the trial Court to cancel his bail and secure his presence through non bailable warrants.